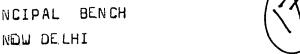
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH



CP-142/95 DA-2573/93 Date of decision 6.11.1995

Hon'ble Shri N.V. Krishnan, Acting Chairman Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Uday Singh son of late Shri Prabhati Lal r/o 31/7, Pushap Vihar, Sector.I, New Delhi.

... Petitioner

(By Advocate Shri J.P.Khokha)

Vs.

Shri K.K.Madan, Director General (Works), Ministry of Urban Development, Nirman Bhawan, New Delhi.

Shri Gulzar Singh Chief Engineer (ND Z-II) Ministry of Urban Development, Nirman Bhawan, New Delhi.

... Respondents

(By AdvocateShri V.S.R. Krishna, through proxy counsel Sh. R.K.Shukla)

ORDER (BRAL)

(Hon ble Shri N.V. Krishnan, Acting Chairman)

We have heard the learned counsel for the parties. The order dated 12-10-1994 disposed of 0.A. 2573/93 with a mere direction that the respondents should examine the applicant's representation and give their decision within a period of 45 days and till then the applicant shall not be dispossessed of the quarter under his occupation. Respondents have given a decision on 17.7.1995 to rejecting the representation of the petitioner (Ann-1 to reply). Learned counsel for the petitioner contends that this is not a speaking order and therefore, contempt has been committed.

2. We are unable to agree. The direction of the

Bench does not compel the respondents to issue a speaking order. If the applicant wanted that a speaking order should have been passed, he should have requested the Tribunal when the above oral order dated 12.10.1994 was passed. Hence no contempt has been made out.

Notice issued to the respondents is discharged. We however, make it clear that it is open to the petitioner to otherwise challenge that order, if so advised, in accordance with law.

**Law Smedle: The respondents is the respondents is discharged. T

(Smt.Lakshmi Swaminathan)

(N.V.Krishnan)

Member (J)

Acting Chairman

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